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(b) As a measure for strengthening administration it has been decided that Government should have power to retire a Government servant by giving him three months' notice, after he has attained the age of 50 years, or on completion of 25 years' qualifying service for pension whichever is earlier, if it is necessary to do so in the public interest. It has also been decided to give a reciprocal right to such a Government servant to retire by giving three months' notice. However in case of Services/posts which have a late age of entry, i.e., 35 years and above; this right will be exercisable only after the Government servant has attained the age of 55 years or on completion of 25 years' qualifying service, whichever is earlier.

DISPUTE BETWEEN EMPLOYEES AND MANAGEMENT OF OLL COMPANIES

210. SHRI T. V. ANANDAN: Will the Minister of LABOUR AND RE HABILITATION be pleased to state:

- (a) whether it is a fact that a dispute has arisen between the employees and the management of the Oil Companies in India and a court of enquiry has been ordered; and
- (b) if so, what are the main grievances which have been referred to the court of enquiry?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) and (b) At a tripartite meeting of the representatives of workers and employers held on April 28, 1967 to discuss the issues relating to job security in Oil Companies, suggestions were made by trade union represntatives for referring the matter to a Court of Enquiry or to a National Tribunal. These suggestions are under consideration.

REORGANISATION OF ASSAM

211. SHRI K. SUNDARAM: Will the Minister of HOME AFFAIRS be pleas ed to state the progress made in re-

(SHRI VIDYA CHARAN SHUKLA): (a) and I gard to the proposal to reorganise the State of

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): After the announcement of the decision to reorganise the State of Assam, there had been discussions with the Chief Minister of Assam and the representatives of the All-Party Hill Leaders Conference. During my visit to Assam on the 20th and 21st May, 1967, I have had further discussions with the representatives of the various political parties and organisations concerned. Further measures to be taken are being considered in the light of these discussions.

COMMON LINKS BETWEEN PUNJAB AND HARYANA

- 212 SHRI M. S. OBEROI: Will the Minister of HOME AFFAIRS be pleased to
- (a) whether it is a fact that the present State Governments in Haryana and Punjab have disagreed to accept the principles already laid down at the time of the reorganisation of the for mer State of Punjab with regard to common links between the two States:
- (b) whether the new State Governments have suggested some alternative solution; and
- (c) if so, the details of the suggestions made by them in this regard and what is the up to date progress made to resolve the issue of common links between them?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) to (c) At the time of passing of the Punjab Reorganisation Bill, 1966, it had been announced that if either of the two State/Governments recommended the establishment of separate High Courts or appointment of separate Governor, action would be taken accordingly. Requests for setting up separate High Courts for the two States and appointment of sesparate Governors have been received. Action is being taken to appoint separate Governors and to bring forward a Bill

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for setting up of separate High Courts for the two States.

Under the Punjab Reorganisation Act, 1966> the State Electricity Board and the State Warehousing Corporation have to be divided on or before the 1st November 1967. The State Electricity Board has already been divided and the Government of Punjab have been requested to draw up the necessary scheme for the division of the State Warehousing Corporation. Among the other Inter-State Corporations, the State Financial Corporation has been divided. The Government of Punjab have been requested to draw up necessary schemes for the division of other Inter-State Corporations in consultation with the concerned Governments. Necessary orders will be issued by the Central Government in the light of the schemes so prepared. In the meantime, after consulting the State Governments, adequate representation has been given on some of the Inter-State Corporations to the concerned Governments. No disagreement betwen the Governments of Punjab and Haryana has been reported on the question of reorganising these Inter-State Corporations.

VISAKHAPATNAM PORT TRUST

- 213. SHRI M. V. BHADRAM: Will the Minister of LABOUR AND REHA-BILITATION be pleased to refer to the nnswer to Starred Question No: 505 given in the Rajya Sabha on 2nd December, 1966 and state:
- (a) whether the conditions stipula ted in the order of exemption' granted to the Visakhapatnam Port have been implemented by the management of Visakhapatnam Port Trust; and
- (b) if not, what are the reasons therefor?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) No.

(b) The Port authorities have stated that they have not implemented the conditions as the Industrial Employment (Standing Orders) Act, 1946, does not apply to them by virtue of Section 13B of the Act. The matter is however being pursued further in regard to the workers who are not covered by sections 13B of the Act.

to Questions

GUIDELINES TO GOVERNORS

- 214. SHRI M. N. KAUL: Will the Minister of HOME AFFAIRS be pleas-I ed to state:
 - (a) whether Government have taken steps to implement the assurance that he gave in the House during the last Session in connection with the debate on the President's proclamation in regard to Rajasthan that he would consider the question of issuing directions or guidelines to the Governors formulating principles that

they should follow j_n the matter of formation of Ministries in the States; and

(b) if so, how far the consideration of the matter has proceeded and when he will be in a position to state the conclusions of the Government on this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes Sir.

(b) The views of the constitutional experts in the matter are being ascertained. It is not possible to state how soon decisions will be taken in the matter.

LAEOUR TROUBLE IN WEST BENGAL

215. SHRI P. ABRAHAM: DR. (MRS.) MANGLADEVI TALWAR:

Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether Government have received complaints from Industrial Houses about the labour trouble in West Bengal; and